

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO. 13024/2024

[Arising out of impugned final judgment and order dated 25-04-2024 in WP No. 1543/2023 passed by the High Court of Judicature at Bombay at Goa]

SHANKAR PUNDALIK NARVEKAR

PETITIONER(S)

VERSUS

STATE OF GOA &amp; ANR.

RESPONDENT(S)

( IA No. 193883/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES; IA No. 131915/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Nupur Kumar, AOR

For Respondent(s) Mr. Pallav Shishodia, Sr. Adv.  
Mr. Ankur Kumar, Adv.  
Dr. Lokendra Malik, Adv.  
Ms. Ruchi Gupta, AOR

Mr. Anuj Jain, Adv.  
Mr. Rohit Gupta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel appearing for the petitioner.
2. We are not inclined to interfere with the impugned judgment and order passed by the High Court. Hence, the special leave petition is dismissed. Pending application(s), if any, shall stand disposed of.
3. However, the dismissal of the Special Leave Petition will have no bearing on any other proceedings that may be pending.

(GEETA AHUJA)  
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
COURT MASTER (NSH)